

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
31469-31470/2014

(Arising out of impugned final judgment and order dated 18/12/2013 in SBCRP No. 22/2013,25/07/2013 in SBCRL No. 514/2005 passed by the High Court Of Rajasthan At Jodhpur)

MOHAN LAL

Petitioner(s)

VERSUS

MOHAN LAL & ORS

Respondent(s)

(with office report)

Date : 08/01/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Dilip Kumar Nayak, Adv.
for Gp. Capt. Karan Singh Bhati, Adv.

For Respondent(s) Mr. D. Bhowmick, Adv.
Mr. Uday Gupta, Adv.
Mr. Mohan Pandey, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment for filing Rejoinder Affidavit, two weeks' time is granted, as last chance, for the said purpose.

(Jayant Kumar Arora)
Sr. P.A.

(Renu Diwan)
Court Master